

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9909/2013

MIRZA ANIS AHMED(DEAD) THROUGH LRS.

Appellant(s)

VERSUS

RAMJAS SINGH YADAV (DEAD) THR. LRS. & ANR.

Respondent(s)

Date : 17-01-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) Mr. Shreeyash Uday Lalit, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Narendra Kumar Goyal, Adv.
Mr. Yatish Yadav, Adv.
Mr. Maneesh Saxena, Adv.
Mr. Ikshit Singhal, Adv.
Ms. Komal Singh, Adv.
Mr. Vineet Singh, Adv.
Ms. Kajal Rani, Adv.
M/S. Mukesh Kumar Singh And Co., AOR

For Respondent(s) Mr. Garvesh Kabra, AOR
Mr. H.C. Kharbanda, Adv. (Not Present)
Mr. T.N. Saxena, Adv.
Mr. Ahmer Shaikh, Adv.
Mr. Avanish Deshpande, Adv.
Mr. Aakash Shankar, Adv.
Mr. Vipin Kumar Saxena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A request has been made on behalf of Shri
Harish C. Kharbanda, learned counsel for the
respondents that on account of an eye surgery he is
unable to attend the Court and the appeal may be
adjourned for four weeks.

Although this is an appeal of the year 2013 but considering the nature of request made, we adjourn the matter today and let the appeal be listed after four weeks.

We further make it clear that if by the said date Shri Kharbanda is not in a position to attend the Court, the alternative arrangement may be made and no further adjournment will be granted on the next date.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)